

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-04-2024 AT 10:30 AM**

**CP(IB) No. 663/7/HDB/2018**

**AND**

**IA(IBC) 664/2024 in CP(IB) No. 663/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

Mr. Umesh Purshottam Jethwani  
(M/s. Meena Jewellers Pvt Ltd)

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 664/2024**

Learned Liquidator Mr.Vamsi Kambammettu present through VC. This is an application filed by the Liquidator seeking for extension of the Liquidation period contending that though the assets of the Liquidator have been sold and partial distribution has been done, the Liquidation account since is under attachment of customs authorities, the Petitioner approached this Tribunal vide IA.No.1077 of 2023 for raising the same, which has been heard and posted for orders on 29.04.2024. Therefore, under the circumstances and as the Liquidation period had already expired by 31.03.2024, unless the Liquidation period is extended, it will not be possible for the Liquidator to file the final report and complete the remaining process and seek for closure of the Liquidation.

Having heard the Liquidator and considering the facts and circumstances of the case, in the interest of Liquidation, we extend the Liquidation period by 90 days effective from 01.04.2024 with a direction to the Liquidator to complete the process within the extended time and shall not seek further extension. Accordingly, **this application is allowed and disposed of.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**